property of a fair market value exceeding Rs. 25,000 has been transferred by a person to another person for apparent consideration which is less than the fair market value of the property and that the consideration for such transfer as agreed to between the parties has not been truly stated in the instrument of transfer. However, no such proceedings shall be initiated unless the Competent Authority has reason to believe that the fair market value of the property exceeds the apparent consideration therefor by more than 15 per cent of such apparent consideration Competent Authority had received information in respect of transfer of 2,138 such properties during Financial Year 1977-78, 3,598 transfers during the Financial Year 1978-79 and of 4,195 such transfers during the Financial Year 1979-80.

Furnishing the information sought in the question even in respect of properties in respect of which information has been received by the Competent Authority will involve considerable time and effort as each and every case record will have to be looked into. The time and effort required to do so will not be commensurate with the desired results.

12.00 hrs.

ARREST OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following wireless message dated 23rd July, 1980 from the District Magistrate, Aligarh (U.P.):

; "Shrimati Indra Kumari, M.P. arrested today U/S 342 IPC/7 Criminal Law Amendment Act, along with others, while wrongfully confining ADM (City) in DM's Chamber and not allowing him to perform his official work."

12.01 hrs.

RE. ADJOURNMENT MOTION

श्री राम विसास पासवान (हाजीपुर) क्र श्रध्यक्ष महोदय, मैंने प्रिविलेज मोशन दिया है, एडजर्नमेन्ट मोशन दिया है कि संसत्सदस्या, श्रीमती इन्द्रा कुमारी को गिफ्तार करके उनके साथ मिस-बिहेव किया गया है। उनको गिरफ्तार किया गया, 12 बजे रान तक पुलिस लाइन में रखा गया श्रीर तीन बजे तक जेल के गेट पर रखा गया ...

भ्रष्यक्ष महोदय : ग्राप क्यों वकालत कर रहे हैं ? मैंने उनको एलाऊ कर दिया है।

श्री राम विसास पासवान : इस पर मैंने एडजर्नमेन्ट मोशन दिया है ।

प्राध्यक्ष महोदय: वह डिस-एलाऊ कर दिया है। (व्यवधान) वह फैक्ट्स के लिए लिख दिया है होम मिनिस्ट्री को, ग्राज ही मिला है। (व्यवधान)

Nothing is going to be recorded without my permission.

(Interruptions) *

प्राच्यक्त महोदय: ग्राप मेरी बात सुनिए, ऐसा न करिए। जब मैंने एलाऊ करने के लिए कहा है तो एलाऊ करूणा। (व्यवधान) ग्राप मुझे बांध नहीं सकते हैं। (व्यवधान) मैं श्रहसान कहां ले रहा हूं?

PROF. MADHU DANDAVATE (Rajapur): There is a precedent that I would like to quote. In the other House, one lady Member, when she was in the Tihar Jail and had alleged that she was ill-treated, the moment she came from the Tihar Jail, immediately when the work was going on in the Rajya Sabha, it was stopped and the Chairman allowed her to make a personal statement on the spot.

MR. SPEAKER: I am allowing her.

^{*}Not recorded.

PROF. MADEN DANDAVATE: Here is a lady Member; she should be allowed to make a statement.

MR. SPEAKER: I will be allowing her. I have already considered that point.

श्री राम बिलास पासबान : ग्राप च।हते हैं कि बाद मैं मुनु लेकिन मैं कहता हूं कि ग्रभी इनकी बात सुन ली जाए।

प्रध्यक्त महोदयः दस मिनट में फर्क पड़ता है क्या ?

श्री राम बिलास पासवान: ग्राप नियम
377 की बात कर रहे हैं। ग्राप इनकी
बात को सुन लीजिए। यह काफी गम्भीर
मामला है, इनकी बात को ग्राप सुन लीजिए।
पहले ग्राप इनकी बात सुन लीजिए उसके बाद
जो कार्यवाही करनी हो वह कीजिए।
(श्रवादान)

स्राच्यक्त महोदय: प्रोफेंसर साहब, राज्य सभा की बात मैं नहीं जानता, लेकिन जब मैंने उनको एलाऊ कर दिया है फिर दिक्कत किस बात की है ?

SHRI YESHWANTRAO CHAVAN (Satara): Why don't you allow her now? (Interruptions)

PROF. MADHU DANDAVATE: Sir, there is a precedent in the other House. When Mrs. Indira Gandhi was arrested, at that time she had demonstrated and she had alleged that she was mal-treated. As soon as she came from the Tihar Jail, she was allowed to make a statement, and she was allowed to speak for twenty minutes in the House. (Interruptions). The same precedent should be followed. I am requesting you. (Interruptions).

अध्यक्ष महोदय: मैं तो किसी के कहे बिना एलाउ कर रहा हूं।

PROF MADHU DANDAVATE: There is a precedent. I have quoted a precedent. When Mrs. Indira Gandhi was arrested there cannot be a different precedent and when another Satyagrahi is arrested there cannot be another precedent.

अध्यक्ष महोदय ः मैं तो एलाउ कर रहा हूं।

Yes, Mr. Chavan?

SHRI YESHWANTRAO CHAVAN: Sir, there are occasions and occasions, and you will have to make a distinction. You cannot merely lifelessly and uniformly apply some sort of rules here. Here is a lady Member who has come with the complaint that she was mal-treated and ill-treated. When she comes to the House, I think it is the duty of the House to listen to her first. (Interruptions).

भ्रामित्य महोदय : पिछले हाउस में श्री रामित्यम के साथ भी ऐसा हुग्रा था।

भी यशवन्त राव चव्हाण: ग्रध्यक्ष महोदय, खाली प्रैसीडेंस की बात करना ठीक ग्रीर काफी नहीं है।

We will make a precedent today. (Interruptions).

PROF. MADHU DANDAVATE: Even in this House, Shri Atal Bihari Vajyapee was allowed to make a statement. He straightaway came from outside; the proceedings were intercepted and he was allowed to make a statement. (Interruptions).

श्री मनी राम बागड़ी (हिसार) : ग्रध्यक्ष महोदय, मेरी बात सुनिए । मैं प्बरों की भावनाओं की कदर करना सदन का ग्रीराग्र च्छे ग्रध्यक्ष का लक्ष्य है... (व्यवधान)...सदन यह चाहता है कि ग्रभी सुने तो ग्रापको सुनना चाहिए... (व्यवधान)...लोकसभा नहीं चलेगी... (व्यवधान)...इस तरह से लोक सभा को कोई नहीं चला सकता है।

SHRI C. M. STEPHEN (Gulbarga): Sir, may I make a submission? (Interruptions).

MR. SPEAKER: What do you want to say, Mr. Stephen?

SHRI C. M. STEPHEN: I entirely agree that when a Member comes to the House and says that, on personal basis, she has got to make a statement, she must be given the Floor. I have absolutely no quarrel with that. Heavens will not fall down if she makes a statement. I only wanted to say that this could be done in the proper procedure... (Interruptions).

प्रम्यक्ष महोदय: ग्रापकी बात भी सुनता हू, बैंडिये। यहां मछली-मार्केट न बनायें।

SHRI C. M. STEPHEN: I also wanted to point this out. Previously there were such incidents. In the last Lok Sabha, Mr. Ramalingam, a Member of this House, was ill-treated outside and he wanted to make a statement. On the day he wanted to make the statement, permission was not given. He came, he rushed in, and he wanted to make a statement. But permission was not given. Then he sought permission, he made a request according to rules, and he was permitted. The statement was scrutinised by the Speaker and he was allowed to make the statement. He wanted to say something more than that, but he was not permitted to say. At that time, my friends who are now raising this noise were completely backing up and opposing the right of the Member to make that statement. (Interruptions) There was the same noise then from this House obstructing Mr. Ramalingam. We do not want to follow that procedure, that precedent, at all. We want to be generous, we want to be concerned about the Member, we want to be concerned that the Member is properly treated and we want this Parliament to hear the Member if she has something to say. But that must come in by the right of that Member and not by this hullah-gullah that is being created. (Interruptions).

श्राप्यक्ष महोदय: मैं एलाऊ वर्ष तब बोसिये। ग्राराम में बात हो सकती है, चिन्ता करने की कौन मी बात है.... ग्राप की बोडी समझे क्यों नहीं ग्रासी है, क्यों ऐसा करते हैं ... मेरा निवेदन है कि ग्राप सबने प्रेसिडेन्स को बताया है। प्रेसिडेन्स मेरे पास भी है कि किस तरह से रामिलगम जी को करने दिया गया था। चव्हाण साह्ब ने भी बताया है कि अपर-हाउस में किस तरह से हुआ था। मेरा ख्याल है, मैं ऐसा करूंगा ... सारे हाउस से मैं दरख्वास्त करूंगा — यह लेडी-मेम्बर का केस है. स्पेशल केस है. इसलिये इस को प्रेमिडेन्स न बनाया जाये — I will allow her to make a statement. I have given her the statement. I have scrutinised it.

12.14 hrs.

MATTERS UNDER RULE 377

(i) ALLEGED MAL-TREATMENT METED OUT TO SHRIMATI INDRA KUMARI M.P. AND OTHER SATYAGRAHIS BY POLICE AUTHORITIES IN ALIGARH ON 23-7-1980.

कोमती इत्त्राकुमारी (अलीगढ़) : माननीय अध्यक्ष महोदय, ग्राप के माध्यम से मुझे म्राज माननीय संसद् सदस्यों को म्राचनत कराना है कि मेरे संग ब्रलीगढ़ प्रशासन ने क्या दुर्व्यवहार किया । बागपत काण्ड के विरोध में मैं धपने महिला सत्याग्रही साथियों के साथ ता० 23-7-1980 को शास्तिपूर्वक जुल्स के साथ कलक्टरी कचहरी पहुंची। जिला अधिकारी श्री लाल बहादुर तिबारी द्वारा अवगत कराया ग्रया कि हमारे सभी साबी गिरक्तार किये जायेंगे। इसके बाद हमारे सब साथी पुलिस लाइन के मैबान में करीव सांय के 5 बजे से रावि के 12 बजे तक बिना किसी व्यवस्था के मुझी एकं मेरे माथियों को बेहद तंग व परेशान किया तथा भवा-त्यासा पुलिस लाइन के मैदान मे रखा। तत्पश्चात करीब तीन घन्टे जेल के धरवाजे पर में एवं मेरी महिला कार्यकर्ता एवं पुरुष साथी कंकडों पर पढ़े रहे। मैंने कारागार के